

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.**

Original Application No. 625 of 2019

This the 22nd day of January, 2020

Hon'ble Ms. Jasmine Ahmed, Member-J

Mohammad Zaid, aged about 53 years, S/o late Miyan Jaan, R/o Mahalla Mahmoodabad Khas, Qasba Mahmoodabad, District Sitapur U.P.

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Applicant

By Advocate : Sri Mohd. Waris Siddiqui

Versus.

1. Union of India through its Secretary, Railway Board, Ministry of Railways, New Delhi.
2. General Manager (Personnel), North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager, North Eastern Railway, Gorakhpur.
4. Divisional Railway Manager (Personnel), Northern Railway, Lucknow.
5. Station Superintendent, North Eastern Railway, Biswan, District Sitapur.

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Respondents

By Advocate : Sri D.K. Mishra

ORDER (Oral)

Though the matter pertains to Division Bench, but with the consent of both the parties, this O.A. is being disposed of finally.

1. By this O.A. the applicant has prayed for issuance of directions upon the respondents to communicate the result of screening test held on 13.3.2014 and to regularize the services of the applicant on the post of Booking Clerk w.e.f. the date of his initial engagement i.e. 11.6.1983 alongwith all service benefits including arrears of salary.

2. The case of the applicant is that he was initially appointed as Mobile Booking Clerk w.e.f. 11.6.1983. He claims that he ought to have been regularized on completion of three years regular service pursuant to order of the Principal Bench dated 4.6.1990 passed in O.A. No. 1174 of 1986, but his services could not have been regularized. It is averred that large number of persons placed on the similar circumstances and junior to him has been regularized, but his claim for regularization has not been considered. It is also pleaded that the screening test for regularization was held on 13.3.2014, but the result thereof has not yet

been declared. Having no other option, the applicant preferred a representation dated 25.9.2018 to the respondent no.2 by registered post, which is said to be pending for consideration. At this stage, learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is being given to the competent authority/respondent no.2 to consider and decide the pending representation of the applicant dated 25.9.2018, in accordance with law by passing a reasoned and speaking order within a time bound manner,, to which the learned counsel for the respondents has no objection.

3. In view of the innocuous prayer made by the learned counsel for the applicant, this O.A. is disposed of finally at admission stage itself without going into the merits of the case with a direction to the competent authority/respondent no.2 to consider and decide the pending representation of the applicant dated 25.9.2018 in accordance with law within a period of two months from the date of receipt of certified copy of this order by passing a reasoned and speaking order under intimation to the applicant.

4. In view of the above, the O.A. stands disposed of with the aforesaid terms. There shall be no order as to costs.

Girish/-

JK